

50/100
? 6
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No.....2-38/95.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg..... to
2. Judgment/Order dtd. 12.2.97..... Pg. 1..... to 11..... (common and
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 238/95..... Pg. 1..... to 19.....
5. E.P/M.P..... Pg..... to
6. R.A/C.P..... Pg..... to
7. W.S..... Pg..... to
8. Rejoinder..... Pg..... to
9. Reply..... Pg..... to
10. Any other Papers..... Pg..... to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

A. A. H. S.
22/18

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO. 238 OF 1995

TRANSFER APPLN. NO. OF 1995

CONTUMPT APPLN. NO. OF 1995 (IN NO.)

REVIEW APPLN. NO. OF 1995 (IN NO.)

MISC. PETITION NO. OF 1995 (IN NO.)

J. G. Chakraborty APPLICANT(S)

-vs-

Mr. G. J. Gaur RESPONDENT(S)

For the Applicant(s) ... Mr. R. Dutta

Mr.

Mr.

Mr.

For the Respondent(s) Mr. B. K. Sharma, Railway
Sdr.

OFFICE NOTE

DATE

ORDER

This application is in form and within the C. F. of Rs. 50/- deposited vide IPO/BD No. 514795 Dated 29-9-95

12.10.95

Learned counsel Mr R. Dutta for the applicant moves this application.

Perused the application and the reliefs sought. The subject matter is stepping up of his pay with reference to the pay of his juniors.

Application is admitted. Issue notice on the respondents by Registered Post. Written statement within 6 weeks.

List on 24.11.1995 for written statement and further orders.

Requisites are and
& issued vide

No. 4609-13 dated 25/10/95

pg

6
Member

No. 1 in sequence
R. No. 2, 3, 4 & 5 of the
C. file of 224/95

(contd. to Page No. 2)

1/11 W/ statement in re-
sumed date -
8/2/95

OA/TA/CP/RA/MP No. of 19

OFFICE NOTE	DATE	ORDER
	24.11.95	<p>Learned Railway counsel Mr B.K. Sharma seeks for further time for submission of written statement. Allowed. List on 19.1.96 for written statement and further orders.</p> <p style="text-align: right;">60 Member</p> <p><i>m</i> 27/11/95</p>
	19.1.96	<p>None is present. Counter has not been submitted.</p> <p>Adjourned to 1.3.1996 for written statement and further orders.</p> <p style="text-align: right;">60 Member</p>
	1-3-96	<p>Learned counsel Mr.R.Dutta for the applicant is present. Written statement has not been submitted by the respondents. Mr.S.Sharma seeks time on behalf of Mr.B.K.Sharma for submission of written statement. Seeks time for further 6 weeks. List on 19-4-96 for hearing. In the meantime respondents are allowed to submit written statement with copy in advance to the counsel of the applicant.</p> <p style="text-align: right;">60 Member</p>
	1m	

3

19.4.96

None is present for the respondents. Leave note of Mr.R.Dutta learned-counsel for the applicant.

Hearing adjourned to 15-5-96. In the meantime respondents may submit written statement with copy to the applicant.

1m


Member

15-5-96

Learned counsel Mr.R.Dutta for the applicant. Learned counsel Mr.B.K. Sharma for the respondents.

Written statement has not submitted. Mr.Sharma seeks for time to file written statement.

List for hearing on 19-6-96. In the meantime respondents may submit written statement with copy to the applicant.

1m


Member

OA/XX/XRX/RX/APPX No. of 19

OFFICE NOTE	DATE	ORDER
	19.6.96	<p>Mr R. Dutta for the applicant. Mr B. K. Sharma for the respondents.</p> <p>Written statement has not been submitted.</p> <p>List for hearing on 7.8.96.</p> <p>Liberty to the respondents to submit written statement with copy to the counsel for the applicant.</p>
nk		<p><i>6</i> Member</p>
	7-8-96	<p>Learned counsel Mr. R. Dutta for the applicant. Learned Mr. S. Sharma for Mr. B. K. Sharma Railway counsel. This case has been listed for hearing pending submission of written statement. Mr. S. Sharma informs that written statement are in a stage of readiness for submission and he seeks adjournment for submission of written statement.</p> <p>List for hearing on 26-8-96.</p> <p>The respondents are directed to submit the written statement before the date with copy to the counsel of applicant.</p>
lm		<p><i>6</i> Member</p>
<i>MV</i> <i>26</i>	26.8.96	<p>Learned counsel Mr R. Dutta for the applicant. Mr B.K. Sharma, learned counsel for the respondents had submitted leave of absence.</p> <p>Written statement has not been submitted.</p> <p>List for hearing on 16.9.96.</p>
<i>M</i> <i>26/8</i>		<p><i>6</i> Member</p>
		<p><i>M</i> <i>26/8</i> trd</p>

16.9.96 Learned counsel Mr R. Dutta for the applicant.

Mr S. Sarma for Mr B.K. Sharma, learned counsel for the respondents, informs that written statement is ready and will be submitted in about one week time. He therefore prays for short adjournment.

Hearing adjourned to 3.10.96. In the meantime the respondents may submit written statement with copy to the counsel of the applicant.

60
Member

trd

16/9

3.10.96

Learned counsel Mr R. Dutta for the applicant. None for the respondents.

Mr Dutta is ready for submission. Mr S. Sarma for Mr B.K. Sharma, however, prays that the respondents may be given last opportunity to file written statement on 7.10.96 and adjourn the hearing. However, since Mr Dutta has come ready for his submissions and hearing, he is allowed to make his submissions in part. The hearing is adjourned to 9.10.96. In the meantime the respondents shall submit written statement with copy to the counsel of the opposite party on 7.10.96 positively.

Hearing adjourned to 9.10.96 as part heard.

60
Member

trd

3/10

9.10.96

Learned counsel Mr. R. Dutta for the applicant. None for the respondents. However, a common written statement for the applicants in O.A. 161/95, 175/95, 209/95 to 212/95 and O.A. 224/95 to 240/95 has been submitted by the respondents. A copy of which has been served on learned counsel Mr. R. Dutta. Mr. R. Dutta seeks time to file rejoinder. Allowed.

Mr. R. Dutta is directed to serve copy of the rejoinder on the respondents before the date of hearing.

List for hearing on 20.11.1996 as part heard.

6
Member

pg

✓
9/10

20-11-96

Learned counsel Mr. R. Dutta for the applicant. Mr. M. K. Choudhury for Mr. B. K. Sharma, learned Railway Counsel.

List for hearing on 16-12-96 as part heard.

6
Member

nkm

✓
20/11

18.12.96

None present. List for hearing on 13.1.1997.

6
Member

nkm

✓
19/11/2

15.1.97

Learned counsel Mr R. Dutta for the applicants. Leave note of Mr B.K. Sharma, learned counsel for the respondents.

List for hearing on 24.1.97.

62
Member

nkm
M 15/1

29.1.97

Mr R.Dutta, learned counsel for the applicant. Mr B.K.Sharma, learned Railway counsel for the respondents.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

62
Member

pg
M 36/1

12.2.97

Mr R.Dutta for the applicant. Mr B.K.Sharma for the respondents.

Judgment and order pronounced. Application is disposed of vide para 9 of the common order passed in O.A.175/95. No order as to costs.

Copy of the order be placed in the O.A.

18.2.97
copy of the judgment
issued to the parties
alongwith the L/Advocacy
vide D.No.-

62
Member

pg

CA

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 12th Day of February, 1997.

Shri G.L.Sanglyine, Administrative Member.

Original Application No.161 of 1995.

Shri Dulal Kanti Deb Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 175 of 1995

Shri Chitta Ranjan Paul Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 209 of 1995

Shri Manindra Lal Deb Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 210 of 1995

Shri Ranjit Kumar Dey Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 211 of 1995

Shri Krishna Pada Paul Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 212 of 1995

Smt Kali Rani Sarkar & Ors. Legal heirs of late Jibon Krishna Sarkar Applicants

- Vs -

Union of India & Ors. Respondents

O.A. No. 224 of 1995

Shri Manilal Roy Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 225 of 1995

Shri Priyotosh Naha Applicant

- Vs -

Union of India & Ors. Respondents

97
contd.....2

- 2 -

O.A. No. 226 of 1995

Shri Kalachand Saha Applicant

- Vs -

Union of India & Ors.

O.A. No. 227 of 1995

Shri Arun Kanti Das Applicant

- Vs -

Union of India & Ors. Respondents.

O.A. No. 228 of 1995

Shri Parimal Chandra Dey Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 229 of 1995

Shri Makhanlal Bakshi Applicant

- Vs -

Union of India & Ors. Respondents.

O.A. No. 230 of 1995

Shri Mukunda Ch. Chanda Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 231 of 1995

Shri Kartick Chandra Dey Applicant

- Vs -

Union of India & Ors. Respondents.

O.A. No. 232 of 1995

Shri Gopesh Chandra Dam Applicant

- Vs -

Union of India & Ors. Respondents.

O.A. No. 233 of 1995

Shri Harendra Kumar Dey Applicant

- Vs -

Union of India & Ors. Respondents.

O.A. No. 234 of 1995

Shri Dilip Kumar Mazumder Applicant

- Vs -

Union of India & Ors. Respondents

O.A. No. 235 of 1995

Shri Ajit Kr. Chakraborty Applicant

- Vs -

Union of India & Ors. Respondents.

12.2.97

O.A. No. 236 of 1995.	
Shri Ramendra Kumar Basak	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 237 of 1995	
Shri Rai Mohan Roy	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 238 of 1995	
Shri Jadhu Gopal Chakraborty	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 239 of 1995	
Shri Rebati Mohan Choudhury	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 240 of 1995	
Shri Fanindra Kumar Baidya	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.

Shri R.Dutta, Advocate for all the applicants.

Shri B.K.Sharma, Railway Advocate for all the respondents.

ORDER

G.L.SANGLYINE, ADMINISTRATIVE MEMNER

The applications submitted by the 23 applicants under Section 19 of the Administrative Tribunals Act 1985 are disposed of by this common order for convenience. The respondents Railways have also submitted a common written statement in respect of all these applications.

2. The applicants were either holding the post of Fireman 'A' or Diesel Assistant Driver. They were subsequently promoted to their next promotional post of Shunter.

For the purpose of ready reference and easier appreciation of facts the dates of promotion of each one of them to

Shunter ~~or~~ ~~XXXXXX~~ 'X' are given below as gathered from the respective applications under consideration :-

Sl.No.	Name of the applicant	Date of promotion
--------	-----------------------	-------------------

Sl.No. Name of the applicant Date of promotion

1.	Sri D.K. Deb	1.1.1986
2.	" C.R.Paul	1.3.1985
3.	" M.L.Deb	14.2.1985
4.	" R.K.Dey	11.2.1984
5.	" K.P.Paul	6.12.1985
6.	" J.K.Sarkar	7.6.1984
7.	" E.L.Roy	19.2.1985
8.	" P. Naha	1.3.1985
9.	" K. Saha	14.2.1985
10.	" A.K.Das	14.12.1985
11.	" P.C.Dey	1.6.1984
12.	" M.L.Bakshi	14.2.1985
13.	" M.C.Chanda	13.6.1984
14.	" K.C.Dey	22.1.1985
15.	" G.C.Dam	1.3.1985
16.	" H.K.Dey	14.2.1985
17.	" D.K.Mazumder	11.3.1985
18.	" A.K.Chakraborty	30.1.1986
19.	" R.K.Basak	1.3.1985
20.	" R.M.Roy	14.10.1985
21.	" J.G.Chakraborty	8.12.1985
22.	" R.M.Choudhury	31.5.1984
23.	" F.K.Baidya	25.1.1989

3. The categories of employees known as Fireman 'A' and Diesel Assistant Driver are called running staff in the Railways. The applicants belonged to these categories as the case may be. Restructuring of all running staff categories were affected with effect from 1.1.1984 on proforma fixation and the monetary benefits consequent thereto were given with effect from 1.1.1985 but the categories of Fireman 'A' and Diesel Assistant Driver were not restructured. These categories were, however, given the benefit of Special Pay at the rate

of Rs.15/- per month. This Special Pay was admissible to 30% of the posts in each category. This Special Pay was given in order of seniority in each category of post. The Special Pay was given with effect from 1.7.1985. This Special Pay was, however, abolished with effect from 1.1.1986 as a result of 4th Central Pay Commission but the same was allowed to be taken into account in the fixation of pay of Fireman 'A' and Diesel Assistant Driver. The grievance of the applicant is that many employees junior to the applicants as Fireman 'A' or Diesel Assistant Driver were drawing higher pay than the applicants because of fixation of pay due to merger of the Special Pay which was taken into consideration while fixing the pay of the juniors. They had made representation before the competent authorities of the respondents but their representations were rejected on the following grounds :

"If in the lower grades the junior employee drawn higher rate of pay than the senior employee due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

They made further representations but no reply was given by the respondents. Hence this application.

4. The respondents have defended their case stating that the pay of Shunter/~~Fireman~~ 'A' promoted prior to 1.1.1986 were fixed at lower stages whereas the pay of those enjoying the Special Pay was fixed at higher stages on promotion as Shunter in the revised grade. Some of the applicants got their promotion to the post of Shunter/~~Fireman~~ 'A' before 1.7.1985, that is, the date of effect of Special Pay, and they did not enjoy the benefit of Special Pay as Fireman 'A' or Diesel Assistant Driver. As a result, there cannot be any question of stepping up of their pay while fixing their pay with effect

12 from 1.1.1986 consequent to the 4th Central Pay Commission. They further state that two applicants, namely, Dulal Kanti Deb and Shri Ajit Kr. Chakraborty who were promoted after 1.1.1986 the benefit of fixation of their pay after taking into consideration of special pay of Rs.15/- per month drawn by them had already been granted. Learned counsel Mr R. Dutta appearing for the applicants submitted that the stand of the respondents in rejecting the prayer of the applicants to step up their pay is not sustainable as it is not in accordance with FR 22 C and the Notification No. PC-IV/86/ RSRP/1 dated 19.9.1986 issued by the Ministry of Transport, Department of Railways (Railway Board). Mr Dutta relies on Note 7 of Rule 7 thereunder and submitted that all conditions laid down under this Note were fulfilled by the applicants and as such their prayer is justified. Mr B.K. Sharma, learned counsel for the respondents, on the other hand opposes the contention of Mr Dutta.

5. The respondents have stated in the written statement that all the applicants except Jadhu Gopal Chakraborty (O.A.No.238/95), Dulal Kanti Deb (O.A.161/95) and Sri Ajit Kr. Chakraborty (O.A.235/95) were promoted as Shunter/~~Driver~~ before 1.7.1985. Since this is the material date it has to be mentioned here that the dates of promotion to Shunter as given by the applicants K.P. Paul as 6.12.85, A.K. Das as 14.12.1985, R.M. Roy as 14.10.85 and J.G. Chakraborty as 8.12.85 are not same with the dates given by the respondents in a sheet at Annexure V to the written statement. These above mentioned cases are specifically mentioned because it will be relevant whether they were drawing Special Pay as Diesel Assistant Driver from 1.7.1985 to

the alleged date of their promotion to Shunter. In the case of all other applicants except the four mentioned and above A.Chakraborty, D.K.Deb and F.K.Baidya their dates of promotion to Shunter were before 1.7.1985. All these applicants were not therefore enjoying Special Pay of Rs.15/- per month as Diesel Assistant Driver/Fireman "A". he states that Even in the case of K.P.Paul though he was Diesel Assistant Driver on 1.7.1985 he has not stated in his application that he was drawing Special Pay after 1.7.1988. Similar is the case of Shri J.G.Chakraborty. Sri A.K.Das and R.M. Roy also have not stated that they were drawing special pay from 1.7.85 to the dates of their promotion. In the case of F.K.Baidya, the question of drawing special pay according to him of Rs.15/- per month does not arise as due to disciplinary proceeding he was removed from service in 1981 and was reinstated on 23.2.1989 and given promotion as Shunter on 25.1.1989. He has not stated in this application that he was paid arrear of Special Pay after reinstatement. Also if the date of 26.3.1985 was the date of his promotion to Shunter as stated by the respondents in Annexure-V the question of drawing Special Pay by him as Diesel Assistant Driver after 1.7.1985 does not arise.

6. Note 7 aforesaid reads as follows:

"Note 7: In case, where a senior Railway servant promoted to a higher post before the 1st day of January, 1986 drawn less pay in the revised scale than his junior who is promoted to the higher post on or after the 1st day of January, 1986, the pay of the Senior Railway servant should be stepped up to an amount equal to the pay as fixed for his junior in that higher post. The stepping up should be done with effect from the date of promotion of the junior Railway servant subject to fulfilment of the following conditions, namely,

(a) both the junior and the senior Railway servants should belong to the same cadre and the posts in which they have been promoted should be identical in the same cadre,

(b) the pre-revised and revised scales of pay of the lower and higher posts in which they are entitled to draw pay should be identical; and

(c) the anomaly should be directly as a result of the application of the provisions of Rule 2018B(FR22C) of Indian Railway Establishment Code Volume II or any other Rule or order regulating pay fixation on such promotion in the revised scale. If even in the lower post, the junior officer was drawing more pay in the pre-revised scale than the senior by virtue of any advance increments granted to him, provisions of this Note need not be invoked to step up the pay of the senior officer."

Mr Dutta submits that all the conditions mentioned above are fulfilled in his case and further that the last sentence "if even officer" does not apply to the present case of the applicants. Before proceeding further it is essential to reproduce here Rule 2018(B) of Indian Railway Establishment Code Volume II :

"2018-B (F.R. 22C)-Notwithstanding anything contained in these rules, where a railway servant holding a post in a substantive, temporary or officiating capacity is promoted or appointed in a substantive, temporary or officiating capacity to another post carrying duties and responsibilities or greater importance than those attaching to the post held by him, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by one increment at the stage at which such pay has accrued."

The subject matter in these applications is fixation of pay of the applicants in the grade of Shunter, in view of the fact that their juniors in the grade of Diesel Assistant Driver, Fireman 'A' were drawing higher pay than them on their (junior) promotion to the post of Shunter.

7. As indicated above Mr Dutta has relied on Note 7 of the Notification dated 19.9.1986 submitted by the respondents with their written statement in his submission though it is seen that this Notification does not find mentioned in any of the Original Applications under consideration. The employees junior to the applicants in the grade of Diesel Assistant Driver/Fireman 'A' who drew more pay than the applicants on promotion as Shunter are the following according to Annexure-V to the written statement.

<u>Sl.No.</u>	<u>Name</u>	<u>Date of promotion to Shunter</u>
1.	Sri Santosh Rn. Sarkar	16.1.86
2.	" Gopal Ch. Dey	9.1.86
3.	" Motilal Majumder	9.1.86
4.	" N.D.Chakraborty	8.10.88

Therefore all these juniors were promoted after 1.1.1986. The Special Pay of Rs.15/- per month which they were drawing between 1.7.1985 and 31.12.1985 was abolished with effect from 1.1.1986 but this Special Pay was taken into consideration for the purpose of fixation of their pay in the revised scale of pay of Diesel Assistant Driver as a result of the 4th Pay Commission. Consequently on their promotion as Shunter after 1.1.1986 they carried with them this benefit and their pay in the scale of Shunter was accordingly fixed. According to para 5 and 6 of the written statement of the respondents and Annexure-V thereto all the applicants except Jadu Gopal Chakraborty (O.A.238/95), Dulal Kanti Deb (O.A.161/95) and Ajit Kr. Chakraborty (O.A.235/95) were promoted as Shunter before 1.7.1985 and they did not draw their special pay of Rs.15/- per month which came into effect from 1.7.1985 in the scale of pay of Diesel Assistant Driver/Firemen 'A'. No rejoinder has been submitted by any

contd...10

12.2.97

16

of the applicants to these statements made by the respondents and they have not been sought to be controverted. It may also be mentioned here that although one common written statement has been submitted by the respondents in respect of the 23 applicants, the learned counsel for the applicants has chosen to proceed for hearing on the basis of this common written statement in respect of all the applications. Therefore, these statements of the respondents are taken to be correct. It is the contention of the respondents that stepping up of pay is permissible only when two persons are in the same grade, same pay scale and the anomaly arises in the same pay scale. It is seen from the facts stated above that the case of the 20 applicants who were promoted to Shunter before 1.7.1985 is not the same with that of the juniors. It is evident that the senior employees, namely the applicants, had not drawn the same pay as the juniors in the scale of pay of Diesel Assistant Driver/Fireman 'A' as the applicants were promoted before 1.7.1985 to Shunter and did not draw the Special Pay of Rs.15/-per month. These 20 applicants were not also in the same cadre of Diesel Assistant Driver/Fireman 'A' as the juniors as on and after 1.7.1985. In view of these facts, there cannot be any anomaly in fixation of their pay in the scale of pay ~~in the scale of pay~~ of Shunter with reference to the pay of the juniors who were promoted after 1.1.1986 to Shunter and who stand in a different footing. In the light of the above the 20 applicants cannot succeed in their respective applications now under consideration.

8. In the case of Jadu Gopal Chakraborty (O.A.238/95) the respondents have stated in the written statement that he drew the Special Pay of Rs.15/-per month with effect from 1.7.1985 to 30.12.1985 as he was promoted to the post of Shunter on 31.12.1985. It appears that he was not allowed

contd...11

12-2-91

higher fixation of pay because he was promoted to Shunter on 31.12.1985. Note 7 aforesaid permits stepping up of pay of a senior employee promoted before 1.1.1986 with reference to the pay of a junior promoted on or after 1.1.1986 in the higher post subject to fulfilment of the conditions laid down thereunder. In view of this fact and the fact that Shri Chakraborty was drawing Special Pay of Rs.15/- per month till 30.12.1985, that is one day before his promotion, I consider that it will be fair to direct the respondents to re-consider his case with reference to the facts of his case and the Notification No.PC-IV/86/RSRP/1 dated 19.9.1986. They are therefore accordingly directed and they should do so on merit. They shall issue a final order within 3 months from the date of receipt of this order by respondent No.3, the Chief Personnel Officer, N.F.Railway, Maligaon, Guwahati. The application is disposed of accordingly.

9. In the case of Dulal Kanti Deb (O.A.161/95) and Ajit Kr.Chakraborty (O.A.235/95) the respondents have submitted that these 2 applicants were promoted after 1.1.1986 and their pay in the revised scale had since been refixed by taking into account Special Pay of Rs.15/-. Mr Dutta submits that the applicants had not actually received benefit of the refixation. The respondents are therefore directed to pay these 2 applicants their dues as a result of refixation of their pay within 3 months from the date of receipt of copy of this order by respondent No.3 if they had not already been paid. The O.A.Nos.161/95 & 235/95 are disposed of accordingly.

10. The Original Applications of other applicants excluding O.A.Nos.161/95, 235/95 and 238/95 are dismissed. No order as to costs.

Sd/-MEMBER(ADMIN)

Central Administrative Tribunal
Open Secretariat

9 OCT 1994

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

(An application U/S 19 of the A.T. Act.)

Original Application No..../95.

Shri J.G.Chakraborty 23.8.....Applicant

VERSUS

Union of India and othersRespondents

INDEX.

Sl.No.	Particulars	Annexure No	page.
1.	Application	-	1 to 7.
2.	Rly Board's letter No PC/III/84/UPG/19 dated 25.6.85.	A/1.	8 to 12.
3.	Chart showing pay etc., of the applicant and his juniors.	A/2.	13.
4.	Rly. Board's letter No. PC/60/PP-1 dated 10.3.66.	A/3.	14.
5.	Applicant's representation dated dated 9.5.93.	A/4.	15.
6.	Divisional Railway Officer's D.O.Letter No E/41/1/LM(Restr.) dated 8.11.93.	A/5.	16.
7.	Divisional Railway Manager's letter No E/41/1/LM(Restr.) dated 7.7.94	A/6	17
8.	Applicant's representation dated 17.8.94 to the Chief Operating Manager, N.F.Rly., Maligaon	A/7.	18 and 19.

.....

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: :GUWAHATI.

(An Application U/S 19 of the A.T.Act.)

Original Application No...../95.

Shri Jadhu Gopal Chakraborty, son of
late K.B.Chakraborty, resident of
Rly. Qrs No L-378/B, Harlongher
Colony, P.O. Lumding, Pin-782447,
Dist. Nogaon, Assam. Applicant

VERSUS

1. Union of India represented
by General Manager, N.F.Rly.,
Maligaon, Guwahati-781011.

2. Chief Operating Manager, N.F.
Rly, Maligaon, Guwahati-11.

3. Chief Personnel Officer, N.F.
Rly, Maligaon, Guwahati-11.

4. Divisional Railway Manager,
N.F.Rly., Lumding-782447.

5. Senior Divisional Personnel
Officer, N.F.Rly., Lumding
Pin-782447, Assam. Respondents.

1. Subject matter of the application:

Stepping up of pay of the applicant.

2. Jurisdiction of the Tribunal

The applicant declares that the subject matter
of the application is within the jurisdiction of
the Hon'ble Tribunal.

3. Limitations

The applicant submits that application is within the period of limitation.

4. Facts of the case

4.1) That, the applicant is a citizen of India and is entitled to rights and privileges available to the citizens of India.

4.2) That the applicant was appointed on 25.10.64 as Engine Cleaner in the Mechanical Department of N.F.Railway and was posted at Lumding locoshed. He was promoted to the post of Diesel Assistant ^(in Shunt DAD) on 7.10.83 in scale Rs 290-360/- . On 8.12.85 the applicant was promoted as Shunter in scale Rs 290-400/- . On 28.4.88 the applicant was promoted to the post of Goods Driver in scale Rs. 1350-2300/-.

4.3) That, the Railway Board, vide letter No PC/III/84/UPG/19 dtd.25.6.85 issued orders for cadre review and restructuring of Group 'C' and Group 'D' staff. In respect of Fireman 'A' and DAD the special pay @Rs. 15/- per month to the extant of 30% of the post in each category was sanctioned with effect from 1.7.85. After introduction of revised scales of pay with effect from 1.1.86 the element of special pay was to be taken into account for fixation of pay of Fireman and DAD. The above benefit of fixation and the payment of arrears were made to concerned staff vide Bill No. 450-FR/No.1166 dt. 11.6.93.

A copy of the Rly. Board's letter No.PC/III/94/UPG/19 dtd.25.6.85 (relevant portion) is annexed as Annexure-A/1.

2
4.4) That, s/Shri P.K.Goswami, S.R.Sarkar, B.D.Roy, J.Uddin and K.C.Roy who are junior to the applicant and were drawing less or similar pay of Rs. 302/- in 1983 as DAD But due to merger of special pay, the above named juniors have been fixed at a higher stage after granting of special pay and its merger with pay later on.

A comparative chart showing the pay etc., of the applicant and his juniors is annexed as Annexure-A/2.

4.5) That, in the year 1966, Railway Board, under letter No. PC 60/PP 1 dated 19.3.66, communicated the sanction of the President that when a railway servant promoted or appointed to a higher post on or after 1.4.61 draw a lesser rate of pay in that post than another railway servant junior to him and promoted or subsequently to another identical post the pay of the senior employee in the higher post should be stepped up to a figure equal to the pay as fixed for the junior employee in that higher post from the date of promotion or appointment of the junior employee.

An extract of the letter as published in the Railway Establishment Manual Law and Practice, by Shri M.L.Jand, Assistant Professor, Railway Staff College, Vadodara, is annexed as Annexure-A/3.

4.6) That, as the pay of the juniors of the applicant were higher than that of the applicant, the applicant

represented to the Divisional Railway Manager (Respt No.4) on 9.5.93 for stepping up of his pay to the stage where his juniors' pay have been fixed on being promoted as shunters and drivers.

A copy of the said representation is annexed herewith as Annexure-A/4.

4.7) That the Senior Divisional Personnel Officer, N.F. Rly., Lumding (Respt. No.5) made a proposal for stepping up of the pay of the senior employees including the applicant and submitted the same to the Accounts Branch for ~~mark~~ vetting but the Accounts Branch returned the proposal suggesting submission of papers to Chief Personnel Officer, N.F.Rly., Maligaon for clarification. Accordingly, the Senior Personnel Officer, N.F.Rly., Lumding sought the clarification of the Chief Personnel Officer, N.F.Rly., Maligaon (Respt No.3) vide D.O. letter No E/41/1/LM(Restr.) dated 8.11.93.

A copy of the said letter No E/41/1/LM(Restr.) dated 8.11.93 is annexed as Annexure-A/5.

4.8) That the Railway Manager, N.F.Railway, Lumding (Respondent No.4) vide letter No. E/111/1/LM(Restr.) dated 7.7.94 informed shri C.R.Paul and others who made representations for stepping up that a reference was made to Head quarters for clarification and the General Manager (P) Maligaon has passed the following orders:-

" if in the lower grade the junior employee draws higher rate of pay than the senior employee due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

A copy of the said letter dated 7.7.94 is annexed herewith as Annexure-A/6.

(15) පෙනෙනු මා මෙහි ප්‍රාග්ධන මෙහි මෙහි මෙහි මෙහි මෙහි

Co. I. The Committee is to be made up of members of the Board of Directors of the Association for the Protection of the Poor, the Board of Directors of the Central Bank of Ceylon, the Board of Directors of the National Bank of Ceylon, the Board of Directors of the National Savings Fund, and a Committee of three members of the Board of Directors of the Central Bank of Ceylon.

Oxfordon

Alfred

0. .

R. Dutta. (Adm.)
Bellcoo, Coochbehr-761011.

4.9) That, as the clarification given by the General Manager (P), N.F.Rly., Maligaon was not based on the correct appreciation of the facts of applicant's case a representation was made by the applicant to the Chief Operating Manager, N.F.Railway, Maligaon (Respdt. No2) ~~was~~ on 17.8.94 for re appreciation of the whole case in its proper perspective and to set right the injustice caused to the applicant. But no reply what so ever has been received as yet.

A copy of the representation dated 17.8.94 is annexed herewith as Annexure-A/7.

5. Grounds for relief

5.1) That, as the pay of the applicant's juniors were fixed at a higher stage than that of the applicant not as a result of accelerated promotion or advance increments in the lower grade but due to restructuring benefit, the applicant is entitled to the benefit of stepping up rule and to be fixed at the stage where his juniors have been fixed as the applicants and his juniors belong to the same cadre and the pay of the juniors fixed at a higher stage as a result of cadre restructuring.

5.2) That the applicant was holding the post of DAD on 1.7.85 from which date the special pay was sanctioned and paid to his juniors.

5.3) That, the applicant is being paid less salary every month and it will also affect his pensions also.

5.4) That the applicant fulfills all the conditions of the Presidential order and therefore is entitled to the benefit of stepping up.

6. Details of the remedies exhausted.

That the applicant has represented to Respdt. No. 2 and 4, the Chief Operating Manager (P), N.F.Rly, Maligaon and the Divisional Railway Manager, N.F.Rly., Lumding for stepping up of his pay.

7. That, the applicant declares that he has not previously filed any application, writ petition or suit in respect of the subject matter of this application nor any such application, writ petition or suit is pending before any of them.

8. Relief Sought.

On the facts and circumstances submitted above the applicant humbly prays for:-

Issue of a direction to the respondents for refixation of his pay at the stage his juniors have been fixed on the basis of stepping up rule and to pay the arrears with interest.

9. Particulars of the Application fees.

Indian Postal Order No. 514795
for Rs.50/(fifty)only in favour
of the Registrar, Central Admini-
strative Tribunal, Guwahati, is
enclosed.

VERIFICATION.

VERIFICATION.

I, Shri Jadhu Gopal Chakraborty, son of late K.B. Chakraborty, aged about 54 years, residing in Rly., Grd No L-378/B, Harlongfar Railway colony, P.O. Lumding, Pin 782447, Distt. Nogaon, Assam, do hereby verify that the contents of paras 4, 6, 7 and 9 are true to my knowledge and belief and the rest are my submissions before the Hon'ble Tribunal. I have not suppressed any material facts.

Date

Place Lumding

Jadu Gopal Chakraborty

Signature of the applicant.

NOTIFICATIONNOTIFICATION

Subject: Goods Review and Restructurement of
Group 'C' & 'D' Rates

Exhibit/CM/DR/19, dated 22-6-2003.

Restructuring of certain Group 'C' & 'D' rates have been made after consultation in consultation with the Staff in the Committee of the Departmental Council of the Railways for comments. The Ministry of Railways have decided with the approval of the President to restructure certain categories of Group 'C' & 'D' as detailed in the annexed order.

3. While implementing the above specific instructions given in the Sectional rates the different categories should be strictly and adequately altered to.

3. For the purpose of restructuring the rates structure in an L-1153 will be taken into account and will include Head Office and Local Revenue posts.

4.1 The rates collected and paid against the additional higher rates paid as a result of restructuring will have their pay fixed under L-1153 (L-1153)-L-1153 U.C.S. & L-1153 on payment basis with current payments U.C.S. & L-1153. The benefit of fixation will be applicable to the date/revenue which will be restructuring.

4.2 The rates of Renting of rates under P.1153/- will be filled from the rates of rates P.1153/- on the basis of modernity and availability. The rates of rates under 'C' will be P.1153/- will be filled as per current rates for the fixation of rates to be rates under 'C'. Fixation of pay of rates rates under P.1153/- will be regulated under P.1153 (L-1153). Renting is given rates P.1153/- regulated as rates 'C' under P.1153 will have pay fixed under rates P.1153 (L-1153 (L-1153)).

4.3 The basis of restructuring rates for L-1153 and current payment for L-1153 will not be applicable to rates of rates categories the are renamed as rates categories on the date of restructuring, they will be applicable from the date of restructuring as per current rates.

After

Costs/

R. Datta, (Adm.)
 Wellington, Queshot-781011.

2 X

(1) One person applied on an income
and customs on the day before
the day of the
day

(ii) බැවකා ම එක ප්‍රාග්ධන මිලියන 0 මුදලය එක පිටු පිටු යොමු ඇතිවා.

64 For such of the posts in the districts of Colombo and Galle as fall in the area covered by the regulations contained in the Circular letter dated 20th January, 1908, issued to the districts of Colombo and Galle in respect of precautions against vaccination excepted by the said letter relating thereto.

Enseignement

Alfred

St. Dutta, (A.D. 2000)
Mallinagar, Guruvayur-761411.

7. The Reparations and collections etc. to be made if any, relating to the categories covered by the orders should be adjusted within the period of three months of the date of collection. Such adjustments will continue to remain such as necessary, so long till the sum is paid over.

7.2 Section for Grant of non-monetary
allowances may be set up for the category of **Teachers**, **Special**, **Guest "A"** **Special** and **Guest "B"** **Special** **allowances** **separately**.

8. In all the categories covered by this Bill, even though some posts in higher scales of pay have been removed as a result of rationalizing the functions, due to any circumstances, either to the posts of higher posts as present with existing, to which the concerned posts under other departments are consequential consequences of rationalization.

10. The Board decides that resubmissions of 10 percent of staff after the process of evaluation is provided for in the order, should be completed by 23rd January.

22. The following will successfully cross
the year 1935-36 of the calendar of the
year 1935-36 and will be given in the following
order to the Districts and Taluk Panchayats for
their early action to 1936. The year 1935-36
will be divided into 12 months of 30 days each.

卷之三

Geological collecting route in the area of
central Guyana 10° 00' S 60° 00' W to
10° 30' S 60° 30' W

Cooperative Extension Service, Cornell University, Ithaca, N.Y. 14853

2. Logo Drawing (Logo)

2. வட்டாரங்கள் கீடுகள் (2500/-)

Wester

卷之三

R. Datta. (nd.)
Majhosa, Guwahati-781011.

Revised

(1)	Goods Driver (Rs. 10/- (Rs. 323-510/- = 423))	Goods Driver (Rs. 10/- Rs. 10/- 224/-)	94 1-
(2)	Goods Driver (Rs. 15/- (Rs. 330-530/- = 393)) (20% of the Rs. 15/- posts upgraded to Collection Grade posts in Rs. 625/- (60)).	Goods Driver (Rs. 15/- Rs. 220/- 220/- Collection Grade Rs. 625/- to Rs. discontinued.	3.94
3.	Chuntala (Rs. 100/-)	20% of Chuntala to be upgraded to Collection posts in Rs. 320-510/-	94 07
4.	Fireman 'A'/Driver Loco./Loco. Driver Loco Driver (Rs. 200/- 260/-)	20% of posts to be raised to Collection post of Rs. 25/- Loco Driver 'A' to be upgraded to Fireman 'B'.	4/1 30/-
5.	Fireman 'B' (Rs. 210/- 260/-)	20% of Fireman 'B' to be upgraded to scale Rs. 270/- 270/- (L).	30/-
(L)	Rs. 20/- 20% of Fireman 'C' scale Rs. 270-370/- will be upgraded to scale Rs. 230-250/- will remain as designated as Fireman 'C' and will be upgraded to Fireman 'C' and will be possible on Mail, Express and Passenger trains. The further areas of promotion of Fireman 'C' in scale Rs. 270-370/- and 'D' 330/- will remain unaltered.		
7.	Revisions on EMR Grade	60% on Western Railway and 40% on Central, Northern, Eastern, Southern and C.I.L. Railways to be upgraded to EMR Grade 'B' only. In scale Rs. 220-270/-.	

III. Traffic Handling Staff

1. Passenger Guard 'A' (Rs. 423-510/-)

(1) All passenger trains
having a coach of
250 passengers will be
upgraded to Guard 'A'
only. Rs. 100-212/-

(2) Extra posts for 'A' grade
and 'B' grade in the trains
in 'A' class will be

-12-
-38-

30

		Revised Percentage
2. (i) Goods Guard Gr. 'B' (Rs.330-560/- = 40%)	Goods Guard Gr. 'B' Rs.330- 560/-	60
(ii) Goods Guard Gr. 'C' (Rs.330-560/- = 60%)	Goods Guard Gr. 'C' Rs.330- 560/-	40
III. Accounts Staff:		3.94
IV. Cash & Pay Office Staff:		1-
V. Tool Checkers:		
VI. Tracers (Rs.260 - 420/-):		
VII. Permanent Way Rates to permanent Way Mistries:		07- 04
VIII. Messages Checkers (for Central Western & Eastern Railways only):		

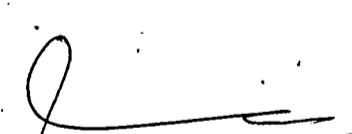
ANNEXURE-II

Railway-wise distribution of Supervisory Staff of
Cash & Pay Department:

4.9
30/-

I. Separate Cadre Payment Sids:
Combined Cadres:
Summary (Both separate & combined cadre):

Attested


R. Datta, (Advocate)
Malligaon, Guwahati-781011.

Annex A/³¹

Jadugopal Chakraborty, Driver (Goods)

<u>26.4.88</u>	<u>26.4.89</u>	<u>26.4.90</u>	<u>26.4.91</u>	<u>26.4.92</u>	<u>26.4.93</u>	<u>26.4.94</u>
1410/-	1440/-	1480/-	1520/-	1560/-	1600/-	1640/-

P.K. Goswami

<u>11.3.88</u>	<u>11.3.89</u>	<u>11.3.90</u>	<u>11.3.91</u>	<u>11.3.92</u>	<u>11.3.93</u>	<u>11.3.94</u>
1410/-	1440/-	1480/-	1520/-	1560/-	1600/-	1680

S.R. Sarker

<u>9.4.88</u>	<u>9.4.89</u>	<u>9.4.90</u>	<u>9.4.91</u>	<u>9.4.92</u>	<u>9.4.93</u>	<u>9.4.94</u>
1410/-	1440/-	1480/-	1520/-	1560/-	1600/-	1680/-

B.D. Roy

<u>10.4.88</u>	<u>10.4.89</u>	<u>10.4.90</u>	<u>10.4.91</u>	<u>10.4.92</u>	<u>10.4.93</u>	<u>10.4.94</u>
1410/-	1440/-	1480/-	1520/-	1560/-	1600/-	1680/-

J.Uddin

<u>6.3.89</u>	<u>6.3.90</u>	<u>6.3.91</u>	<u>6.3.92</u>	<u>6.3.93</u>	<u>6.3.94</u>
1440/-	1480/-	1520/-	1560/-	1600/-	1680/-

K.C. Roy

<u>6.3.89</u>	<u>6.3.90</u>	<u>6.3.91</u>	<u>6.3.92</u>	<u>6.3.93</u>	<u>6.3.94</u>
1440/-	1480/-	1520/-	1560/-	1600/-	1680/-

Attest

R. Dutta, (Advocate)
Malligaon, Guwahati-781011.

AMAZING - 1/3

32

STEPPING UP

Fixation of pay on promotion or appointment to higher posts - anomalies arising out of the application of rule 2018-B (I.H. 22-C)-II.

1. The question of removing certain anomalies arising as a result of fixation of pay of railway servants promoted or appointed to higher posts after the introduction of rule 2018-B (I.H. 22-C)-II has been under the consideration of the Board for sometime past.
2. By a strict application of the above rule, it may happen that a railway servant promoted or appointed to a higher post on or after 1-4-1961 may draw a lower rate of pay in that post than another railway servant, junior to him in another lower grade and promoted or appointed subsequently to identical post.
3. In order to remove this anomaly the President is pleased to decide and in such cases the pay of the senior employee in the higher post should be stepped upto a figure equal to the pay as fixed for the junior employee in that higher post. The stepping up should be done with effect from the date of promotion or appointment of the junior employee and will be subject to the following conditions, namely -
- (a) Both the junior and senior employees should belong to the same cadre and the posts in which they have been promoted or appointed should be identical and in the same cadre ; and
- (b) The scale of pay of the lower and higher posts in which they are entitled to draw pay should be identical ; and
- (c) the anomaly should be directly as a result of the application of rule 2018-B (I.H. 22-C)-II. For example, if even in the lower post the junior employee draws from time to time a higher rate of pay than the senior by virtue of fixation of pay under the normal rules say due to grant of advance increments or due to accelerated promotion etc. the provisions contained in this letter will not be invoked to step up the pay of the senior employees.
4. The orders fixing the pay of the senior employees in accordance with the provisions of this letter shall be issued under rule 2023 (I.H. 27)R-II. The next increment of the senior employees will be drawn on completion of the requisite qualifying service w.o.f. the date of fixation of pay.
5. Those orders take effect from 2-4-66. Cases of seniors drawing less pay than juniors in respect of promotions occurring on or after 1-4-61 may also be regulated under these orders but the actual benefit would be admissible from 2-3-1966.

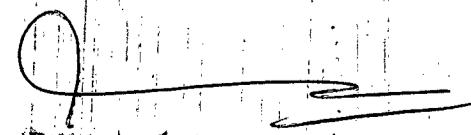
P-2

1/2

16/

1966

Allotted



To
The Divl. Railway Manager (P),
N.F.Railway, Lumding.

Sir,

Sub:- Stepping up of pay

With due respect I beg to submit a few lines for your information & necessary action please.

That Sir, I have been working as Goods Driver from 26.4.88 and my basic pay is now Rs.1560/- . But in your Memorandum No. E/41/1-LM (Re- Structuring) of 16.10.92 it is seen that the pay of S/ Sri G.C. Roy, II, Jaiuddin, K.C. Roy, M.L. Majumder, N.D. Chakraborty & S.R. Sarkar, is now higher than we thought they are junior to me.

Therefore, you are requested to please look into this and arrange to stepping up my pay on the pay of my juniors are higher than me at the earliest and thus oblige thereby.

With regards,

Yours faithfully,

Dated, Lumding
The 9-5-93

Jadu Gopal Chakraborty
Driver Goods Lorry

Ran
on 9.5.93

Attested

R. Datta, (A.A.
Dallagon, Guwahati-781001)

NORTHEAST FRONTIER RAILWAY.

OFFICE OF THE
D. R. M. (P)/LUMDINGA. P. Barua
Sr. DPO/LMD

D. O. No. E/41/1/LM (Restr.)

Dt. 8/11/83.

Dear Shri Chakraborty,

Sub:- Stepping up of pay of seniors.

In terms of Rly. Board's letter No. PC-III/84/UPC/19 dated 25-6-85 and 13-8-86 circulated under CPC/MLG's letter No. E/205/73/Pt. IV DATED 10-7-85 and 29-8-85 except the categories of Fireman 'A' and DAD all other running categories were re-structured w.e.f. 1.1.84 on proforma fixation and w.e.f. 1.1.85 with monetary benefit. The categories of Fireman 'A' and DAD, which were not re-structured, were however given the benefit of special pay of Rs. 15/- p.m. to the extent of 30% of posts in each category and accordingly, spl. pay was sanctioned in favour of the seniormost persons in each category.

With the introduction of revised scale w.e.f. 1.1.85 (4th P.C.), the element of spl. pay Rs. 15/- was done away but the same was allowed to be taken into account in the fixation of pay of Fireman and DAD in terms of Rly. Board's letter No. PC-IV/86/ncnp/1 dt. 18.8.85 received under OM(P)/MLG's No. E/205/III/43(M) dated 29/7/84. This exercise created anomalies whereby the pay of shunter promoted prior to 1.1.84 was fixed at lower stages whereas the pay of those enjoying the spl. pay was fixed at higher stages on promotion as shunter in the revised grades.

Consequent on the above, now the senior persons drawing lower pay than their juniors have claimed stepping up of their pay to the extent of their juniors. A proposal for stepping up of the pay of senior persons was sent to Accounts for vetting but Accounts has returned the proposal about with following observations:

* It is seen from the case No. E/41/1/LM (Restr.) at pp-4 that junior goods drivers are drawing more pay than their seniors on account of fixing of pay after taking special pay of Rs. 15/- into account.

In similar cases Rly. Bd.'s decision has been obtained. But it seen that Bd.'s decision varies according to merit of individual cases. Hence the case may kindly be referred to CPC/M.F. Rly./Maligaon for obtaining clarification from Rly. Board.

In view of the above, it is requested that necessary clarification may please be communicated for the purpose at an early date since this issue is most likely to be raised in the PNM also.

This may please be treated as urgent by communicating early decision.

With regards,

Yours sincerely,

Attested

(A. P. Barua)

To:
Sri N. N. Chakraborty,
CPO/Asstn/Maligaon.

N.F. Ry. Lndng.

No. E/UL/1/R/(Rstr.)

Office of the
Divil. Ry. Manager (P),

Lndng, dtd: 7/7/94,

To
Shri Chitta Ranjan Paul
Goods Driver/Lndng and Others

(Through LF/Lndng.)

Sub:- Stepping up of Pay

Ref:- Your letter dtd: 9/5/93.

:::::::

In reference to your letter quoted above, this is to inform you that in connection with the above subject a reference has been made to HQ for clarification and GM(P)/MLG vide his letter No.E/283/III/59 (M) Loose, dtd: 3/6/94 has passed the orders as follows:-

"If in the lower grades the junior employee draws higher rate of pay than the senior employee, due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

✓
S. N. Roy
AO/II

for Divil. Ry. Manager (P),
N. F. Ry. Lndng.

TKM/7794,

Attested

B. Datta, (Ad)
Dalliganj, Guwahati-781011.

To
The Chief Operating Manager (P),
N.F.Railway, Maligaon.

(Through Proper channel)

Sir,

Sub:- Deliberate deprivation from the benefit of
Spl. pay anomalies in subsequent stages of
fixation of pay arising therefrom.

Ref:- GM(P)/MLG's Clarification letter No.E/283/
III/52(M) Loose dtd: 3.6.94 communicated
under DRM(P)/LMG's No. E/01/1/LM(Restr) dtd:
7/7/94.

Respectfully, I beg humbly to submit the following
for your kind consideration as the clarification given by
the GM(P)/MLG vide his letter under reference appear to have
failed to appreciate the root-cause behind the anomaly in
pay being appealed against.

That Sir, in this connection I would invite your kind
attention to pay 1 & 2 of Sr.DPO/LMG's D.O. letter No.E/41/1
/LM(Restr) dtd: 8.11.93 where the real background had been
correctly explained.

That Sir, in my case I would like to pointout that I
have been promoted to the post of Shunter 'B' only on and
from 1.3.86 and had been one of the senior most F/man 'A'/DAD
till 28.2.86. By dint of my seniority position in my former
post, F/man 'A'/DAD, I should have been granted special pay
of Rs. 15/- in terms of Board's Orders and this special pay
should have been taken into consideration while fixing my
pay in RSRP/86 scale after 4th CPC wef. 1.1.86.

That Sir, to my utter misfortune, for reasons best
known to the Divisional Railway authorities concerned I had
been unjustly denied this rightful benefit while both my
seniors & juniors had been favoured with the same. To be
concrete in my submission, I beg to pointout with reference
to the seniority list of F/man 'A'/DAD showing position as
on 5-5-86 as circulated vide DRM(P)/LMG's No. E/41/1
~~Re Reading~~ dtd: 5-5-86 while my seniority position had been shown at SL No. 15, my juniors
colleagues placed at SL no. 16, 17, 18, 19 in the said
seniority list had been granted the benefit of special pay as
per Bd's orders while myself was denied of the same inspite
of being senior to the above named.

Contd...2./

Attest:

R. Datta, (Advocate)
Maligaon, Guwahati-781014

SONG/-311

19-

117 contd 3^x

-2-

That Sir, this denial of my rightful benefit have got further enlarged after fixation of pay in RSRP '86 scales of pay and now my juniors colleagues have been drawing much higher pay compared to me.

Under the circumstances, I would humbly pray for your kind intervention and a thorough re-examination of my case in it's true perspective and undo the wrong done to my bringing an end to the underserving deprivation and consequential hardship that I have been subjected to. And for such an act of your kindness I would feel highly obliged.

I would, however, like to submit that unless my above justified prayer receives your favourable consideration and necessary remedial action within a reasonable time. (3 months at the most), I will be left with no other alternative but to seek justice through the Judiciary/ Tribunals, I hope that your goodself would be kind & considerate enough not to push me to such a circumstantial compulsion.

With best regards,

Yours faithfully,

Jode Gopal Chakraborty

Dated 17-8-94

At - 17 - 8 - 94

*Received
M. S. T. J. G. A. N.*

Attest

R. Dutta, (Advocate)
Maligaon, Guwahati-781011.

Contd. / 212